

ORISSA ACT IV OF 1949.

**THE ORISSA LOCAL AUTHORITIES CENSUS EXPENSES
CONTRIBUTION ACT, 1949.**

[Received the assent of the Governor on the 26th April 1949, first
published in the Orissa Gazette, dated the 6th May 1949]

AN ACT TO PROVIDE FOR CONTRIBUTION BY LOCAL AUTHORITIES
OF A PORTION OF THE EXPENSES TO BE INCURRED IN
CONNECTION WITH THE TAKING OF CENSUS,
AND FOR CERTAIN OTHER PURPOSES.

Preamble.

WHEREAS it is expedient to provide for contribution by
Local authorities of a portion of the expenses to be
incurred in connection with the taking of census and for certain
other purposes ;

It is hereby enacted as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Orissa Local Authorities
Census Expenses Contribution Act, 1949.

(2) It extends to the whole of the Province of Orissa.

(3) It shall come into force at once.*

Definitions.

2. In this Act, unless there is anything repugnant in the
subject or context—

(a) "Census" means a census taken in accordance with
the provisions of the Census Act, 1948 ;

(b) "prescribed" means prescribed by rules made under
this Act.

XXXVII of
1948.

Power in
regard to
expenses.

3. Notwithstanding anything contained in any enactment
in regard to the funds of any Local authority, the Provincial
Government may direct that such portion of any expenses,
as may be prescribed, incurred for anything done in accordance
with the Census Act, 1948, or the rules made thereunder may
be charged to the funds of any Local authority constituted for
and on behalf of the area within which such expenses were
incurred.

XXXVII of
1948.

Obligation
of Local
authority to
give assist-
ance.

4. Every Local authority shall be bound to give such
assistance in connection with a census as it may be called
upon to give by an order made under section 6 of the Census
Act, 1948.

XXXVII of
1948.

Power to
enforce
orders.

5. If the Provincial Government after receiving a report
from the District Magistrate or the Superintendent of Census
is satisfied that a Local authority has made default in perform-
ing any duty imposed on it by or under this Act or the Census
Act, 1948, or has failed to make payment of expenses or cost
as required by or under section 3 of this Act or section 16 of
the Census Act, 1948, the Provincial Government may make
such orders and take such steps as it may consider expedient for
securing performance of such duties or the payment of such
expenses or costs as the case may be.

XXXVII of
1948.

XXXVII of
1948.

NOTE—Extended to all the partially-excluded areas of the Province of Orissa by notification
No. 6130-R, dated the 25th May 1949 (vide Orissa Gazette, dated the 27th May 1949,
part III, page 731).

6. (1) The Provincial Government may make rules to make rules. carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely :—

(a) the portion of the expenses incurred in connection with the taking of census which may be charged under this Act to the funds of any Local authority ;

(b) the manner in which sums charged under this Act shall be computed and paid ;

(c) the manner in which and the extent to which any duty connected with census may be performed by a Local authority.